

**IN THE CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL
West Block No. 2, R.K. Puram, New Delhi – 110 066.**

Date of Hearing/ Decision: 31.10.2017

Appeal No. E/51052/2017-EX [SM]

(Arising out of Order-in-Appeal No.BHO-EXCUS-001-APP-680-16-17 dated 22.02.2017 passed by the Commissioner (Appeals), Customs, Central Excise & Service Tax,Bhopal)

Lampcap India P. Ltd.

Appellant

Vs.

CCE Indore

Respondent

Appearance

None

- for the appellant

Shri U. Sengraj, AR

- for the respondent

CORAM: **Hon'ble Mr. M.V. Ravindran, Member (Judicial)**

Final Order No. 57507 /2017

Per M.V. Ravindran :

1. When this matter was called out for hearing none appeared on behalf of the appellant nor there is any request for adjournment. On perusal of records it is noticed that the matter has been adjourned earlier for non-appearance on behalf of the appellant. It seems that appellant is not interested in prosecuting the appeal.
2. Accordingly, the appeal is dismissed for non-prosecution.

(Order dictated and Pronounced in open Court)

**(M.V. Ravindran)
Member (Judicial)**

Rekha